

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (C) No. 4 of 2020

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Amrendra Kumar & Ors.                            ...      ...      ...**Petitioner**  
  -**Versus**-  
State of Jharkhand & Anr.                        ...      ....      ....**Opp. Parties**  
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**CORAM:                   THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
                                  **(Through: Video Conferencing)**

For the Petitioner                       :    Mr. Manoj Tandon, Advocate  
For the Opp. Parties                   :    Mr. Munna Lal Yadav, SC (L&C)-III

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***04/ 26.06.2020***      In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel appearing for the opposite parties, by way of last indulgence, put-up this case after four weeks, for compliance of the Court's order dated 24.10.2019.

Let the name of Mr. Munna Lal Yadav, learned SC (L&C)-III be reflected in the cause-list on behalf of opposite party-State.

**(Dr. S.N. Pathak, J.)**

Kunal/-